

(2013) 07 AP CK 0038

Andhra Pradesh High Court

Case No: T.R.E.V.C. No. 15 of 2013

State of Andhra Pradesh

APPELLANT

Vs

Srinivasa Cements

RESPONDENT

Date of Decision: July 4, 2013

Citation: (2013) 57 APSTJ 18

Hon'ble Judges: Kalyan Jyoti Sengupta, C.J; G. Rohini, J

Bench: Division Bench

Advocate: P. Balaji Varma, Government Pleader for Commercial Taxes, for the Appellant;
A. Sarveswara Rao, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

Kalyan Jyoti Sengupta, C.J.

We do not wish to entertain this matter as the impugned order has been passed by the learned Tribunal relying on its earlier decision on similar facts, in T.A. Nos. 1258 and 1550 of 2003. Under these circumstances and as there is no statement in this revision petition that the order which has been relied on by the Tribunal has been challenged before any Court, this revision is liable to be dismissed. However, it has been submitted that an application has been made ready and presented to challenge the said earlier order relied upon by the Tribunal, while passing the impugned order. We cannot go by the oral statement. Unless the matter is admitted for hearing, there cannot be any pendency.

2. The revision is therefore dismissed. No order as to costs.